

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 118 OF 2016 & IA No. 269 of 2016
&
APPEAL NO. 151 OF 2016 & IA NO. 323 & 439 of 2016

Dated: 6th September, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

APPEAL NO. 118 OF 2016 & IA No. 269 of 2016

In the matter of:

Welspun Renewable Energy Pvt. Ltd.Appellant (s)
Vs.
Tamilnadu Electricity Regulatory Commission & Anr. Respondent (s)

Counsel for the Appellant(s) : Mr. Anand K. Srivastava
Counsel for the Respondent(s) : Mr. S. Ramalingam for R.1
Mr. S. Vallinayagam for R.2

APPEAL NO. 151 OF 2016 & IA NO. 323 & 439 of 2016

In the matter of:-

National Solar Energy Federation of India Ltd. ...Appellant(s)
Versus
Tamil Nadu Electricity Regulatory Commission ...Respondent(s)

Counsel for the Appellant(s) : Mr. Abhishek Malhotra
Mr. Sudeep Kumar
Mr. Aditya K. Singh
Mr. Ankit Chaturvedi
Counsel for the Respondent(s) : Mr. S. Ramalingam for R.1
Mr. S. Vallinayagam for R.2

ORDER**IA NO. 439 of 2016 in
APPEAL NO. 151 OF 2016
(Appl. for impleadment)**

We have heard learned counsel for the parties.

For the reasons stated in the application, the application is allowed. Learned counsel for the appellant is directed to file the amended memo of parties.

APPEAL NOS. 118 & 151 of 2016

Learned counsel for the respondents seek four weeks time to file reply. They may file the same on or before 04.10.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 18.10.2016 after serving copy on the other side.

List these matters on **27.10.2016.**

(T. Munikrishnaiah)
Technical Member

ts/kt

(Justice Ranjana P. Desai)
Chairperson